

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

DATE : 14.11.2017

**Misc. Application No. 237 of 2016
And
Appeal No. 297 of 2016**

1. Rudra Securities & Capital Ltd.
2/2B, Centre Point Flats, Panchwati,
Ambawadi, Ellisbridge,
Ahmedabad – 380 006.
2. Mr. Ketan D. Sorathiya
Library Chowk, Una, Junagadh – 362 560.
3. Mr. Nileshkumar T. Kava
Luhar Chowk, Una, Junagadh – 362 560.
4. Mr. Vipul Shantilal Trivedi
Kolivado, Una, Junagadh – 362 560.
5. Mr. Manish Muchhala
Opp: Javahar Colony, Anjar Road,
Una, Junagadh – 362 560.

..... Appellants

Versus

Securities and Exchange Board of India
SEBI Bhavan, C-4A, G-Block,
Bandra Kurla Complex,
Bandra (E), Mumbai – 400 051.

..... Respondent

**With
Misc. Application No. 238 of 2016
And
Appeal No. 298 of 2016**

1. Vashi Constructions Pvt. Ltd.
2/2B, Centre Point Flats,
Panchwati, Ambawadi,
Ellisbridge, Ahmedabad – 380006.
2. Ms. Bhavana Rajesh Shah
C-201, Silver Leaf Society, Near Big Bazar,
Akurli Road, Kandivali (East),
Mumbai – 400 101.
3. Mr. Rajesh Chandrakant Shah
C-201, Silver Leaf Society, Near Big Bazar,

Akurli Road, Kandivali (East),
Mumbai – 400 101.

..... Appellants

Versus

Securities and Exchange Board of India
SEBI Bhavan, C-4A, G-Block,
Bandra Kurla Complex,
Bandra (E), Mumbai – 400 051.

..... Respondent

With
Misc. Application No. 239 of 2016
And
Appeal No. 299 of 2016

1. Dhanlaxmi Lease Finance Ltd.
3/A, Laxmi Colony, Navo Vas,
Rakhiyal Road, Ahmedabad – 380 006.
2. Mr. Bharat Ratilal Shah
5th Floor, Nupur Apt.,
Uttamnagar, Maninagar,
Ahmedabad – 380 006.
3. Mr. Bipin Ratilal Shah
3/A, Laxmi Colony, Navo Vas,
Rakhiyal Road, Ahmedabad – 380 006.
4. Mr. Girish Gaturbhai Doshi
945- Bhatni Pole, Near Ramkrishna Mill,
Gomtipur, Ahmedabad – 380021.

..... Appellants

Versus

Securities and Exchange Board of India
SEBI Bhavan, C-4A, G-Block,
Bandra Kurla Complex,
Bandra (E), Mumbai – 400 051.

..... Respondent

Mr. J. J. Bhatt, Advocate i/b Ms. Rinku Valanju and Hiral Shah, Advocates
for the Appellants.

Mr. Pradeep Sancheti, Senior Advocate with Mr. Pulkit Sukharamani,
Ms. Vidhi Jhavar, Advocates i/b The Law Point for the Respondent.

CORAM : Justice J. P. Devadhar, Presiding Officer
Jog Singh, Member
Dr. C. K. G. Nair, Member

Per : Justice J. P. Devadhar (Oral)

1. After the matter was argued for some time, counsel for the appellants on instruction states that the appellants want to withdraw all these appeals and also the misc. applications with liberty to file fresh appeals so as to disclose all facts truthfully in the memo of appeal.
2. In these circumstances, we permit the appellants to withdraw all these appeals and misc. applications with liberty as prayed. Fresh appeals with misc. applications be filed within a period of six weeks from today. If fresh appeals with misc. applications are filed within a period of six weeks from today, the court fees paid on these appeals may be adjusted against court fees payable on the fresh appeals.
3. Interim relief granted on October 7, 2016 shall continue for a period of six weeks from today.
4. All the Appeals and the misc. applications are disposed of accordingly with no order as to costs.

Sd/-
Justice J. P. Devadhar
Presiding Officer

Sd/-
Jog Singh
Member

Sd/-
Dr. C. K. G. Nair
Member

14.11.2017
Prepared & Compared by
PTM